

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 115**

**IA(I.B.C)/1131(CH)2024**

**In**

**CP (IB) No. 153/Chd/Hry/2020**

**(Admitted)**

**(Main Matter on 16.05.2024)**

**IN THE MATTER OF:**

**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Richi Rich Agro Foods (P). Ltd.**

**...Respondent Corporate Debtor**

**Under Section: 7 IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 07.05.2024**

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 16.05.2024.

Sd/-

**Court Officer**